NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No. 45/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company Under Section		Indian Overseas Bank -Vs- D C Industrial Plant Services Pvt.Ltd. 7 IBC		

(3) Ms. Manini Kabi

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(4) Mr. R. C. Prussi, Adv.

JOB

Finacial creditor 1/2/2018

1 Mr. Svaregit Dey, Adv Respondent-

ORDER

Ld. Counsel for the Operational Creditor as also Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel appearing for the Corporate Debtor prays for time to file reply. He has already filed Vakalatnama, Board Resolution and Statement of Competency. Prayer for time to file reply is allowed. Reply may be filed withi 7 days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed with a copy in advance to the opposite party.

List on 26.02.2018.

(Jinan K.R.)

Member (Judicial)

(V.P. Singh) Member (Judicial)